

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP NO.60(ND)/2015

IN THE MATTER OF:

PTC India Financial Services Ltd. Applicant/petitioner
Vs.
M/s. R.S. India Wind Energy Ltd. & Ors. Respondents

Order under Section 397/398 the Companies Act, 2016

Order delivered on 20.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Sudipto Sarkar, Sr. Advocate
Mr. Arun Katpalia, Sr. Advocate
Mr. Sidharth Sethi, Advocate

For the Respondent No. 1 to 4 : Mr. Aakash Sherwal, Advocate
For the Respondent No. 3 : Mr. Pallav Saxena, Mr. Gaurav
Srivastava, Advocates

For Contemner No. 3 : Mr. Pallav Saxena, Advocate

For M/s. R.K. Wind Ltd. : Mr. Sanjay Agnihotri & Mr. R.K. Yadav,
Advocates

ORDER

In the order dated 08.05.2017 in paragraph 1, RS India Wind Energy Private Limited through its Board of Directors has been wrongly typed whereas the correct version is Power Wind Limited.

Accordingly, the correction be carried in the order.



Reply on behalf of Power Wind and Mr. R.K. Yadav may be filed within one week with a copy in advance to the Counsel for the petitioner. Let the reply be also filed on behalf of Respondent no. 3 within one week with a copy in advance to the learned Counsel for the petitioner. Rejoinder, if any, be filed within two weeks thereafter.

List for arguments on 11th September, 2017.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

20.07.2017
V. Sethi